

Repatriation Of Prisoners (Amendment) Act, 2011

6 of 2011

[01 April 2011]

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An Act to amend the Repatriation of Prisoners Act, 2003. Be it enacted by Parliament in the Sixty-second Year of the Republic of India as follows:--

1. Short Title :-

This Act may be called the Repatriation of Prisoners (Amendment) Act, 2011.

2. Amendment Of Section 5 Of Act 49 Of 2003 :-

In the Repatriation of Prisoners Act, 2003, in section 5, in sub-section (2), in clause (c), for the words "martial law", the words "military law" shall be substituted.